

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).1436-1439/2019

(Arising out of impugned final judgment and order dated 26-02-2018 in WP No.4087/2017, WP No.4088/2017 and final common order dated 07-09-2018 in RP No. 907/2018, RP No. 908/2018 passed by the High Court of M.P. at Gwalior)

M/S TULSI NARAYAN GARG

Petitioner(s)

VERSUS

THE M.P. ROAD DEVELOPMENT AUTHORITY &amp; ORS.

Respondent(s)

([listed along with the record of Civil Appeal No.5169 of 2016])

Date : 30-08-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr.Suryanaryana Singh, Sr.Adv.  
Ms.Kaveri Vats, Adv.  
Mr. Dharmendra Kumar Sinha, AOR

For Respondent(s) Mr.Rahul Kaushik, AOR  
For State of M.P. Ms.Bhuvneshwari Pathak, Adv.  
Ms.Shilpi Satyapriya Satyam, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The appeals are allowed in terms of the signed order. No  
costs.

Pending application(s), if any, stand disposed of.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)

ITEM NO.49

COURT NO.3

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).1436-1439/2019

(Arising out of impugned final judgment and order dated 26-02-2018 in WP No.4087/2017, WP No.4088/2017 and final common order dated 07-09-2018 in RP No. 907/2018, RP No. 908/2018 passed by the High Court of M.P. at Gwalior)

M/S TULSI NARAYAN GARG

Petitioner(s)

VERSUS

THE M.P. ROAD DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

([listed along with the record of Civil Appeal No.5169 of 2016])

Date : 30-08-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr.Suryanaryana Singh, Sr.Adv.  
Ms.Kaveri Vats, Adv.  
Mr. Dharmendra Kumar Sinha, AOR

For Respondent(s) Mr.Rahul Kaushik, AOR  
For State of M.P. Ms.Bhuvneshwari Pathak, Adv.  
Ms.Shilpi Satyapriya Satyam, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeals are allowed.

Reasoned order to follow.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR